

**Notifications under Customs Act, 1962
Central Excise and Salt Tax Act, 1944
etc.**

**THE MINISTER OF STATE IN THE
MINISTRY OF FINANCE (SHRI DALBIR
SINGH):** Sir, on behalf of Shri Rameshwar
Thakur, I beg to lay on the Table:

- (1) A copy each of Notifications from No. G.S.R. 19(E) to G.S.R. 25 (E) (Hindi and English versions) published in Gazette of India dated the 3rd January, 1992 together with an explanatory memorandum regarding exemption to spares and consumables of office equipments when imported into India for use by the Units in the Export Processing Zones, at SEEPZ, Cochin, Nodia, Falta, Madras, Special Gold Jewellery Complex, New Delhi and Jewellery Units under 100 per cent EOU Scheme from the whole of the duty of customs leviable thereon under section 159 of the Customs Act, 1962. [Placed in Library. See No. LT - 1546/92].
- (2) A copy of the Notification No. G.S.R. 734 (E) published in Gazette of India dated the 11th December, 1991 together with an explanatory memorandum seeking to provide that in accordance with the general practice that was prevalent at the relevant time, the duty of excise and the special duty of excise which was not being levied on 'rawfeed' or 'slurry' and used captively in the manufacture of cement clinker, shall not be required to be paid during the period from the 20th March, 1990 to the 17th May, 1990, under sub-section (2) of section 38 of the Central Excises and Salt Act, 1944. [Placed in Library. See No. LT - 1547/92]
- (3) A copy of the Delhi Sales Tax (Second Amendment) Rules, 1991

(Hindi and English versions) published in Notification NO. F. 4 (22)/89-Fin (G) in Gazette of India dated the 19th November, 1991 under section 72 of the Delhi Sales Tax Act, 1975. [Placed in Library. See No. LT - 1548/92]

**Notifications under Companies Act,
1956**

**THE MINISTER OF STATE IN THE
MINISTRY OF PARLIAMENTARY AFFAIRS
AND MINISTER OF STATE IN THE MINIS-
TRY OF LAW, JUSTICE AND COMPANY
AFFAIRS (SHRI RANGARAJAN
KUMARAMANGALAM):** Sir, I beg to lay on
the Table:-

- (1) A copy each of the following Notifications (Hindi and English versions) under sub-section (3) of section 642 of section 642 of the Companies Act, 1956:-
 - (i) The Companies (Central government's) General Rules and Forms (Second Amendment) 1991 published in Notification No. G.S.R. 614(E) in Gazette of India dated the 3rd October, 1991.
 - (ii) The Companies (Acceptance of Deposits) Amendment Rules, 1992 published in Notification No. G.S.R. 39 (E) in Gazette of India dated in 10th January, 1992.
- (2) A copy of the Notification No. S.O. 666(E) (Hindi and English versions) published in Gazette of India dated the 3rd October, 1991 making certain amendments in the Schedule II of the Companies Act, 1956 with effect from the 1st November, 1991 under sub-section (3) of section 641 of the Companies Act 1956. [Placed in Library. See No. LT - 1549/92]